

In the court of the District Munsif cum Judicial Magistrate No.I, Usilampatti
Present: Thiru.R.M.Marimuthu, B.A.B.L.,
District Munsif cum Judicial Magistrate No.I, Usilampatti
Dated this the 22nd day of June 2020

Crl.M.P.No. 194/2020

1. Ravi
S/o Karuppathevar

2.Otchu
S/o Pitchai

.. Petitioners/Accuseds

/ vs /

State through the Sub Inspector of Police,
Usilampatti Town P.S.
Crime No. 1317/2020,
U/s 4(1-A),4(1)(a),4(1)(i) of TNP Act

..Respondent/Complainant

Date of Remand on: 20.06.2020

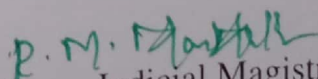
Bail Petition filed U/s. 439 in Crpc.

This petition is coming on this day for hearing in the presence of Thiru.O.D.Rajkumar, Advocate for the Petitioners/Accuseds and A.P.P. Grade-I for the State and after hearing both sides over phone and perused the documents this court delivered the following:

ORDER

Heard. Records perused the Major Offence U/s 4(1-A) of TNP Act is exclusively triable by court of Sessions. At this Stage this application is not entertainable. Hence this application is dismissed.

Pronounced by me Via - email this the 22nd day of June 2020.


District Munsif cum Judicial Magistrate No.I,
Usilampatti.